

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. MUKTAR INFRASTRUCTURE (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Muktar Infrastructure (India) Private Limited
2.	Date of incorporation of corporate debtor	01/01/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Goa
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U13100GA2004PTC003585
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot B-2, B-3, Phase I, Verna Industrial Estate, Verna, Goa-403722, India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 04/10/2021 Date of Intimation to IRP: 21/10/2021
7.	Estimated date of closure of insolvency resolution process	01/04/2022 180 days starting from the commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar Singh IBBI/IPA-001/IP-P00153/2017-2018/10322
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 162/D/702 Lake Gardens, Kolkata, West Bengal, 700045 Email: anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite-1B, 1 st Floor, 22/28A Manoharpukur Road, Deshopriya Park, Kolkata-700029, West Bengal Email: muktarinfra.sipl@gmail.com
11.	Last date for submission of claims	04/11/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads Address: Stellar Insolvency Professionals LLP, Suite-1B, 1 st Floor, 22/28A Manoharpukur Road, Deshopriya Park,

		Kolkata-700029, West Bengal Email: muktarinfra.sipl@gmail.com
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Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of corporate insolvency resolution process of **M/s. Muktar Infrastructure (India) Private Limited** on **04/10/2021**. However, the date for intimation of the said order is 21/10/2021.

The creditors of **M/s. Muktar Infrastructure (India) Private Limited** are hereby called upon to submit their claims with proof on or before **04/11/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 22/10/2021, Goa

Sd/-
ANUP KUMAR SINGH
Interim Resolution Professional